

monthly paid workers. There are 237 categories of such workers in the railway collieries. Out of these 237 categories, the Pay Commission's recommendations have been accepted and have been given effect to in respect of 159 categories. In respect of another 22 categories, Sir, the Ministry of Production has sent up a proposal to the Ministry of Finance and it is expected that the final decisions of the Ministry of Finance will be available at a very early date. With regard to 43 other categories also, proposals have gone to the Ministry of Finance and we are expecting a finalisation of this also at a very early date. So, Sir, only 13 categories more are left. In regard to them we are expecting recommendations from the Coal Commissioner and as soon as those recommendations are received, Government will be quick to pass orders thereon. It will be seen, therefore, in regard to a large number of categories, the Pay Commission's recommendations have already been given effect to. It is only in the case of a few categories that final action is yet due and I can give an assurance to this House that final orders with regard to those remaining categories also will be passed at a very early date.

These are the three points that were covered by hon. members who spoke on the cut motions. I hope the answer that I have given is fairly satisfactory and the cut motions will not be pressed.

Mr. Chairman: I shall put the cut motions to the vote of the House.

The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000, in respect of 'Capital Outlay of the Ministry of Production' be reduced by Rs. 100."

The motion was negatived.

Mr. Chairman: The question is:

"That the demand for a supplementary grant of a sum not exceed-

ing Rs. 1,000, in respect of 'Capital Outlay of the Ministry of Production' be reduced by Rs. 100."

The motion was negatived.

Mr. Chairman: The question is:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,000, in respect of 'Capital Outlay of the Ministry of Production' be reduced by Rs. 100."

The motion was negatived.

Mr. Chairman: The question is:

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March 1954 in respect of 'Capital Outlay for the Ministry of Production.' "

The motion was adopted.

THE APPROPRIATION (No. 4) BILL*

The Minister of Finance (Shri C. D. Deshmukh): I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54."

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

*Introduced with the recommendation of the President.

[Shri C. D. Deshmukh]

Consolidated Fund of India for the service of the financial year 1953-54 be taken into consideration."

Mr. Chairman: The question is:

"That the **Bill** to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 be taken into consideration."

The motion was adopted.

Mr. Chairman: The question is:

"That clauses 2 and 3 stand part of the **Bill**."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule, Clause 1, the Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: Sir, I beg to move:

"That the **Bill** be passed."

Mr. Chairman: The question is:

"That the **Bill** be passed."

The motion was adopted.

The House then adjourned till a Quarter Past Eight of the Clock on Wednesday, the 16th September, 1953.
